

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR**  
**BENCH, JABALPUR**

**Original Application No. 202 of 2006**

**Jabalpur, this the 7<sup>th</sup> day of April, 2006**

**Hon'ble Shri Justice M.A. Khan, Vice Chairman**  
**Hon'ble Dr. G.C. Srivastava, Vice Chairman**

Roopram Yadav, Son of Shri  
Gondu Yadav, aged about n35 years,  
Occupation – Mess Cook, Jawahar  
Navodaya Vidyalaya Charua,  
Distt. Harda (MP). ..... **Applicant**

(By Advocate – Shri R.L. Gupta)

**V e r s u s**

1. Navodaya Vidyalaya Samiti,  
Through Joint Commissioner  
(Personnel) A-28, Kailash Colony,  
New Delhi.
2. Deputy Commissioner,  
(Regional Office), Navodaya  
Vidyalaya Samiti, Bhopal (MP).
3. Principal, Jawahar Navodaya  
Vidyalaya Charua, Distt. Harda (MP) ..... **Respondents**

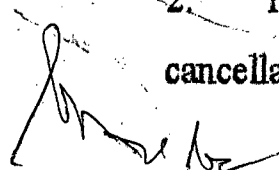
(By Advocate – Shri O.P. Namdeo)

**ORDER (Oral)**

**By Justice M.A. Khan, Vice Chairman -**

The applicant who was working in Navodhya Vidhyalaya, Vidisha was transferred to Navodhya Vidhyalaya, Hardha vide order dated 24<sup>th</sup> November, 2005 (Annexure A-2) and he had joined at Hardha. Subsequently, that order was cancelled by order dated 27<sup>th</sup> January, 2006 (Annexure A-4).

2. The grievance of the applicant in the present OA is that on cancellation of the earlier transfer order he is not being relieved to join

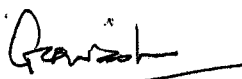


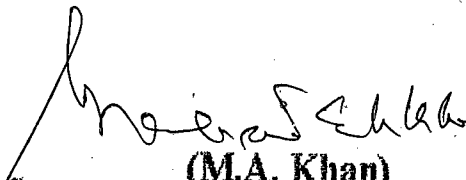
back at Vidisha. It is submitted that the Principal of the School vide letter dated 9<sup>th</sup> March, 2006 (Annexure A-1) has intimated that the Deputy Commissioner, Regional Office, Bhopal has instructed him not to relieve the applicant. So the applicant could not be relieved. The applicant is not being relieved under the orders of his superiors and the Principal is bound to obey to this order.

3. The learned counsel for the applicant has submitted that the present OA may be disposed of by allowing the applicant to make representation to the Deputy Commissioner, Regional Office, Bhopal to allow him to be relieved by the Principal so that he could join his post at Vidisha.

4. We are inclined to accede to this request, and the learned counsel for the respondents also does not oppose it. The respondents will also not be prejudiced, so we need not call upon them to file the counter reply.

5. Accordingly, the present OA is disposed of by allowing the applicant to submit a representation to the Deputy Commissioner, Regional Office, Bhopal for redressal of his grievances pleaded in the present OA and the Deputy Commissioner, Regional Office, Bhopal is directed to pass a reasoned order within a period of one month from the date of receipt of copy of the representation and copy of this order. The learned counsel for the applicant undertakes to supply the copy of the representation and the copy of this order to the Deputy Commissioner, Regional Officer, Bhopal within one week. The OA stands disposed of. The learned counsel for the applicant also undertakes to supply a copy of the OA to the learned counsel for the respondents.

  
(Dr. G.C. Srivastava)  
Vice Chairman

  
(M.A. Khan)  
Vice Chairman

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....

प तिलिपि अको धिता:-

- (1) सचिव, उच्च न्यायालय काउन्सिल, जबलपुर
- (2) आवेक श्री/श्रीमती/शु.....के काउंसलर
- (3) प्रत्यक्षी श्री/श्रीमती/शु.....के काउंसलर
- (4) कांथपाल, को.प्र.अ., जबलपुर न्यायाधीश  
सूचना एवं आवश्यक कार्यवाही हेतु

R.L. Gupta }  
O.P. Handa } 2030

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